

## ACT No. XIV OF 1890.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 31st July,  
1890.)

An Act to amend the Schedule to the Petroleum Act, 1886.

WHEREAS it is expedient to amend parts of the fourth paragraph (*Application of the test*) of Part III of the schedule to the Petroleum Act, 1886; XII of  
It is hereby enacted as follows:—

Amendment  
of schedule  
to Act XII  
of 1886.

1. For the third and fourth clauses of the said paragraph commencing respectively with the words "If the flash takes place at any temperature below 77° Fahrenheit" and "No flash which takes place within eight degrees of the temperature at which the testing is commenced," the following shall be substituted, namely:—

"If the flash takes place at any temperature below 77° Fahrenheit, the temperature at which it occurs is to be recorded. Two fresh portions of the sample are then to be successively tested in a similar manner and the results recorded. If no greater difference than 2° Fahrenheit exists between any two of the three recorded results, and if in no instance the flash has taken place within eight degrees of the temperature at which the testing is commenced, each result is to be corrected for atmospheric pressure as hereafter described, and the average of the three corrected results is the flashing point of the sample. In the event of there being a greater difference than 2° Fahrenheit between any two of the results, while in no instance has the flash taken place within eight degrees of the temperature at which the testing was commenced, the series of tests is to be rejected, and a fresh series of three similarly obtained, and so on, until a sufficiently concordant

concordant series is furnished, when the results are to be corrected and the average taken in the manner already described.

“If, however, a flash has occurred at or below  $64^{\circ}$  when the test is applied in the manner above described, the next testing shall be commenced ten degrees lower than the temperature at which the flash had been previously obtained (that is to say, at  $54^{\circ}$  or thereunder), and this procedure shall be continued until the results of three consecutive tests do not show a greater difference than  $2^{\circ}$ , and until a flash has not occurred in any of the three tests within eight degrees of the temperature at which the testing is commenced: Provided always that if at the commencement of the series of tests a flash has occurred on the first application of the test-flame at  $56^{\circ}$ , and if a flash has also occurred on the first application of the flame in each of three successive tests in which, thereupon, the test-flame is first applied at  $46^{\circ}$  as above directed, the testing officer shall certify that the petroleum has a flashing point below  $47^{\circ}$  and the sample shall be reported dangerous.”